

THE CANTONMENTS (AMENDMENT) ACT, 1983

(No. 15 OF 1983)

[20th August, 1983.]

An Act further to amend the Cantonments Act, 1924.

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Cantonments (Amendment) Act, 1983.

Short
title
and com-
mence-
ment.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

2 of 1934.

2. In section 2 of the Cantonments Act, 1924 (hereinafter referred to as the principal Act),—

Amend-
ment of
section 2.

(a) in clause (ia), for the words "eight feet in height", the words "two and a half metres in height" shall be substituted;

(b) clause (iii) shall be omitted;

(c) in clause (vii), after the word "Board", the words ", and includes a vacancy in such office, arising under sub-section (1A) of section 17" shall be inserted;

(d) after clause (vii), the following clauses shall be inserted, namely:—

'(viiia) "civil area" means an area declared to be a civil area by the Central Government under section 43A;

'(viiib) "civil area committee" means a committee appointed under section 43A;'

(e) clause (xia) shall be renumbered as clause (xic) and before clause (xic) as so renumbered, the following clauses shall be inserted, namely:—

'(xia) "Defence Estates Officer" means the officer appointed by the Central Government to perform the duties of the Defence Estates Officer for the purposes of this Act and the rules made thereunder;

¹ 1-10-1983: Vide Notification No. S R O. 73 (E), dated 12-9-1983 G. S. of India, Extraordinary Part II, Section 4.

(xib) "Director" means the officer appointed by the Central Government to perform the duties of the Director, Defence Lands and Cantonments, the Command for the purposes of this Act and the rules made thereunder and includes the Joint Director;";

(f) in clause (xii), for the words "the Public Works officer of that grade, or the Officer of the Military Engineer Services of the corresponding grade", the words "the Officer of the Military Engineer Services of that grade" shall be substituted;

(g) after clause (xiii), the following clauses shall be inserted namely:—

(xiiia) "factory" means a factory as defined in clause (m) of section 2 of the Factories Act, 1948;

63 of 1948.

(xiiib) "Forces" means the Army, Navy and Air Force or any part of any one or more of them;";

(h) after clause (xiv), the following clause shall be inserted, namely:—

(xv) "hospital" includes family welfare centre, child welfare centre, maternity centre and health centre;";

(i) after clauses (xix), the following clause shall be inserted, namely:—

(xixa) "lower grade employee" means daftry, peon, bhisti, mali, lamp-lighter, chowkidar, mazdoor or safaiwala or any other employee declared by the Central Government to be a lower grade employee for the purposes of this Act;";

(j) for clause (xx), the following clause shall be substituted, namely:—

(xx) "market" includes any place where persons assemble for the sale of, or for the purpose of exposing for sale, meat, fish, fruits, vegetables, animals intended for human food or any other articles of human food whatsoever, with or without the consent of the owner of such place notwithstanding that there may be no common regulation for the concourse of buyers and sellers and whether or not any control is exercised over the business of, or the persons frequenting, the market by the owner of the place or by any other person, but shall not include a single shop or group of shops not being more than six in number and shops within unit lines;";

(k) clause (xxa) shall be omitted;

(l) for clauses (xxi) and (xxii), the following clauses shall be substituted, namely:—

(xxi) "military officer" means a person who, being an officer within the meaning of the Army Act, 1950, the Navy Act, 1957 or the Air Force Act, 1950, is commissioned, gazetted or in pay as an officer doing army, naval or air force duty with the army, navy or air force, or is an officer doing such duty in any arm, branch or part of any of those forces;

46 of 1950,
62 of 1957,
45 of 1950.

(xxii) "nuisance" includes any act, omission, place, animal or thing which causes or is likely to cause injury, danger, annoyance or offence to the sense of sight, smell or hearing or disturbance to rest or sleep, or which is or may be dangerous to life or injurious to health or property;";

(m) for clause (xxiv), the following clause shall be substituted, namely:—

'(xxiv) "Officer Commanding the Area" means the Officer Commanding any one of the areas into which India is for military purposes for the time being divided, or any sub-area which does not form part of any such area, or any area which the Central Government may, by notification in the Official Gazette, declare to be an area for all or any of the purposes of this Act;';

(n) in clause (xxv), for the word "District", in both the places where it occurs, the word "Area" shall be substituted;

(o) for clause (xxv), the following clause shall be substituted, namely:—

'(xxv) "soldier" means any person who is a soldier or a sailor or an airman subject to the Army Act, 1950, the Navy Act, 1957 or the Air Force Act, 1950, as the case may be, and who is not a military officer;';

(p) after clause (xxvii), the following clause shall be inserted, namely:—

'(xxviii) "sub-area" means one of the sub-areas into which India is for military purposes for the time being divided, and includes, for all or any of the purposes of this Act, any territory which the Central Government may, by notification in the Official Gazette, declare to be a sub-area for such purposes;';

3. In section 3 of the principal Act, in sub-section (1), for the words "the Indian Army or the Indian Air Force", the words "the Forces" shall be substituted.

Amendment of section 3.

4. In section 10 of the principal Act, the words "and an Executive Officer" shall be omitted.

Amendment of section 10.

5. Section 12 of the principal Act shall be omitted.

Omission of section 12.

6. In section 13 of the principal Act, in clause (b) of sub-section (3) and clause (b) of sub-section (4), for the words "a Magistrate of the first class", the words "an Executive Magistrate" shall be substituted.

Amendment of section 13.

7. In section 14 of the principal Act, in sub-section (2), for clause (c), the following clause shall be substituted, namely:—

Amendment of section 14.

"(c) one member, not being a person in the service of the Government, nominated by the Central Government in consultation with the Officer Commanding-in-Chief, the Command,"

Amend-
ment of
section 15.

8. In section 15 of the principal Act,—

(a) in sub-section (1),—

(i) for the words “three years”, the words “five years” shall be substituted;

(ii) after the proviso, the following proviso shall be inserted, namely:—

“Provided further that a member whose term of office has been so extended, shall cease to hold office on the date of the notification of the election of his successor under sub-section (7) of section 13.”;

(b) in sub-section (3), for the words “date of election”, the words “date of the notification of his election” shall be substituted.

Amend-
ment of
section 16.

9. In section 16 of the principal Act, in sub-section (2), in the proviso, for the words “three months”, the words “six months” shall be substituted.

Amend-
ment of
section 17.

10. In section 17 of the principal Act,—

(a) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) If a person is elected to more than one seat in a Board, then, unless he resigns all but one of the seats within fourteen days from the date on which he is declared elected, or where the dates on which he is declared elected are different in respect of different seats, from the last of such dates, all the seats shall become vacant.”;

(b) in sub-section (3), for the words “where there has been a division of the cantonment into wards or of the inhabitants thereof into classes, be deemed to have been elected by such ward or class, as the case may be,” the words “where there has been a division of the cantonment into wards, be deemed to have been elected by such ward” shall be substituted.

Substitu-
tion of
new-sec-
tion for
section 18.

11. For section 18 of the principal Act, the following section shall be substituted, namely:—

Oath or
affirma-
tion.

18. (1) Every person who is by virtue of his office, or who is nominated or elected to be, a member of the Board shall, before taking his seat, make and subscribe at a meeting of the Board an oath or affirmation of his allegiance to the Constitution of India in the following form, namely:—

become

“I, A.B., having been elected
been nominated a member of this Board,

do swear in the name of God

that I will bear true faith and allegi-

solemnly affirm

ance to the Constitution of India as by law established and that I will faithfully discharge the duty upon which I am about to enter.”

(2) If any such person fails to make and subscribe the oath or affirmation at one of the first two meetings held after the date of commencement of his term of office, the Central Government shall, by notification in the Official Gazette, declare his seat to be vacant:

Provided that a meeting where the member is absent with the leave of the Board shall not be taken into account.

12. In section 19 of the principal Act,—

Amend-
ment of
section 19.

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) (a) Any elected member of a Board who wishes to resign his office may give his resignation in writing to the President of the Board who shall forward it for orders to the Central Government under intimation to the Officer Commanding-in-Chief, the Command.

(b) Any nominated member of a Board who wishes to resign his office may forward his resignation in writing through the President of the Board to the Officer Commanding-in-Chief, the Command for orders.”;

(b) in sub-section (2), for the words “Central Government”, the words “Central Government or the Officer Commanding-in-Chief, the Command, as the case may be,” shall be substituted;

(c) after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) Notwithstanding anything contained in sub-section (2), the resignation of any person elected to more than one seat in a Board from all but one of the seats in pursuance of sub-section (1A) of section 17 shall take effect when such resignation is received by the President of the Board.”.

13. In section 20 of the principal Act, in sub-section (1), in the proviso, for the words “temporary absence from the station on duty or on station leave, or during the transfer of his headquarters to a hill station”, the words “temporary absence from the station for a period not exceeding thirty consecutive days” shall be substituted.

Amend-
ment of
section 20.

14. In section 21 of the principal Act,—

Amend-
ment of
section 21.

(a) in sub-section (1), for the words “three years”, the words “five years” shall be substituted;

(b) after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) A Vice-President may be removed from his office, at a special meeting convened for the purpose, on a requisition for the same by not less than one-half of the elected members of the Board holding office, by a resolution passed by a majority of not less than two-thirds of the total number of elected members then holding office and attending and no member, other than an elected member, shall have the right to vote on the resolution.”.

Amend-
ment of
section 22.

15. In section 22 of the principal Act, in sub-section (1), in clause (b), for the words "exercise supervision and control over", the words "control, direct and supervise" shall be substituted.

Substitu-
tion of
new sec-
tions for
section 24.

16. For section 24 of the principal Act, the following sections shall be substituted, namely:—

Appoint-
ment of
Executive
Officer.

"24. (1) For every cantonment there shall be an Executive Officer appointed by the Central Government or by such person as the Central Government may authorise in this behalf:

Provided that the Board may empower any of its members or officers to exercise or perform in the absence of the Executive Officer from the cantonment all or any of such powers or duties of an Executive Officer under this Act as the Central Government may, by notification in the Official Gazette, specify in this behalf:

Explanation.—In this proviso, the word "officers" shall mean any of the supervisory staff of the Board as may be specified by the Board.

(2) Not less than one-half of the cost of the salary of the Executive Officer shall be paid by the Central Government and the balance from the cantonment fund.

(3) The Executive Officer shall be the Secretary of the Board and of every Committee of the Board and may participate in every meeting of the Board and of every Committee of the Board, but, shall not be a member of the Board or of any such Committee.

Duties of
Executive
Officer.

24A. Subject to the provisions of clause (b) and clause (d) of sub-section (1) of section 22, the Executive Officer shall—

(a) exercise all the powers and perform all the duties conferred or imposed upon him by or under this Act or any other law for the time being in force;

(b) prescribe the duties of, and exercise supervision and control over the acts and proceedings of, officers and other employees of the Board, other than medical officer in charge of the cantonment general hospital or dispensary;

(c) be responsible for the custody of all records of the Board;

(d) arrange for the performance of such duties relative to the proceedings of the Board or of any Committee of the Board or of any Committee of Arbitration constituted under this Act, as those bodies may respectively impose on him;

(e) comply with every requisition of the Board on any matter pertaining to the administration of the cantonment.

17. In section 28 of the principal Act,—

Amend-
ment of
section
28.

(a) in sub-section (1), for the words "in receipt of pay in the military or civil service of Government", the words "holding any office of profit under the Government" shall be substituted:

(b) in sub-section (2),—

(i) in the opening portion, for the words “election or nomination as”, the words, and brackets “being chosen (whether by election or nomination) as, and for being” shall substituted;

(ii) clauses (dd), (ddd) and (e) shall be re-lettered as clauses (e), (f) and (i) respectively, and,—

(A) in clause (e) as so re-lettered, after the word “Board”, the words “or of any other local authority” shall be inserted;

(B) after clause (f) as so re-lettered, the following clauses shall be inserted, namely:—

“(g) has, by the authority referred to in clause (f) of section 31, been found to have been guilty of any of the corrupt practices specified in sub-section (2) of section 29 unless a period of five years has elapsed since the date of the finding or the disqualification has been removed, either retrospectively or prospectively by an order of the Central Government; or

(h) fails to pay any arrears of any kind due by him otherwise than as an agent, receiver, trustee or any executor, to the Board within thirty days after the notice in this behalf has been served upon him; or”;

(iii) in the proviso, in clause (ii), in sub-clause (d), for the figures “1,500”, the figures “3,000” shall be substituted.

18. For section 29 of the principal Act, the following section shall be substituted, namely:—

Substitution of new-section for section 29.

“29. (1) For the purposes of sections 26, 27 and 28, “person” means an individual human being.

Interpretation.

(2) The following shall be deemed to be corrupt practices within the meaning of clause (g) of sub-section (2) of section 28:—

(1) “Bribery”, that is to say,—

(A) any gift, offer or promise by a candidate or his agent or by any other person with the consent of a candidate or his agent of any gratification, to any person whomsoever, with the object, directly or indirectly of inducing—

(a) a person to stand or not to stand as, or to withdraw or not to withdraw from, being, a candidate at an election, or

(b) an elector to vote or refrain from voting at an election, or as a reward to—

(i) a person for having so stood or not stood, or for having withdrawn or not having withdrawn his candidature; or

(ii) an elector for having voted or refrained from voting;

(B) the receipt of, or agreement to receive, any gratification, whether as a motive or a reward—

(a) by a person for standing or not standing as, or for withdrawing or not withdrawing from being, a candidate; or

(b) by any person whomsoever for himself or any other person for voting or refraining from voting, or inducing or attempting to induce any elector to vote or refrain from voting, or any candidate to withdraw or not to withdraw his candidature.

Explanation.—For the purposes of this clause, the term “gratification” is not restricted to pecuniary gratifications or gratifications estimable in money and it includes all forms of entertainment and all forms of employment for reward but it does not include the payment of any expenses *bona fide* incurred at, or for the purpose of, any election.

(2) Undue influence, that is to say, any direct or indirect interference or attempt to interfere on the part of the candidate or his agent, or of any other person with the consent of the candidate or his agent, with the free exercise of any electoral right:

Provided that—

(a) without prejudice to the generality of the provisions of this clause any such person as is referred to therein who—

(i) threatens any candidate or any elector, or any person in whom a candidate or an elector is interested, with injury of any kind including social ostracism and excommunication or expulsion from any caste or community; or

(ii) induces or attempts to induce a candidate or an elector to believe that he, or any person in whom he is interested, will become or will be rendered an object of divine displeasure or spiritual censure,

shall be deemed to interfere with the free exercise of the electoral right of such candidate or elector within the meaning of this clause;

(b) a declaration of public policy, or a promise of public action, or the mere exercise of a legal right without intent to interfere with an electoral right, shall not be deemed to interfere within the meaning of this clause.

(3) The appeal by a candidate or his agent or by any other person with the consent of a candidate or his agent to vote or refrain from voting for any person on the ground of his religion, race, caste, community or language or the use of, or appeal to religious symbols or the use of, or appeal to, national symbols, such as the national flag or the national emblem, for the furtherance of the prospects of the election of that candidate or for prejudicially affecting the election of any candidate.

(4) The promotion of, or attempt to promote, feelings of enmity or hatred between different classes of the citizens of India on grounds

of religion, race, caste, community or language, by a candidate or his agent or any other person with the consent of a candidate or his agent for the furtherance of the prospects of the election of that candidate or for prejudicially affecting the election of any candidate.

(5) The publication by a candidate or his agent or by any other person, with the consent of a candidate or his agent, of any statement of fact which is false, and which he either believes to be false or does not believe to be true, in relation to the personal character or conduct of any candidate, or in relation to the candidature, or withdrawal of any candidate, being a statement reasonably calculated to prejudice the prospects of that candidate's election.

(6) The hiring or procuring, whether on payment or otherwise, of any vehicle or vessel by a candidate or his agent or by any other person with the consent of a candidate or his agent or the use of such vehicle or vessel for the free conveyance of any elector (other than the candidate himself, the members of his family or his agent) to or from any polling station or place fixed for the poll:

Provided that the hiring of a vehicle or vessel by any elector or by several electors at their joint costs for the purpose of conveying him or them to and from any such polling station or place fixed for the poll shall not be deemed to be a corrupt practice under this clause if the vehicle or vessel so hired is a vehicle or vessel not propelled by mechanical power:

Provided further that the use of any public transport vehicle or vessel or any tramcar or railway carriage by any elector at his own cost for the purpose of going to or coming from any such polling station or place fixed for the poll shall not be deemed to be a corrupt practice under this clause.

Explanation.—In this clause, the expression "vehicle" means any vehicle used or capable of being used for the purpose of road transport, whether propelled by mechanical power or otherwise and whether used for drawing other vehicles or otherwise.

(7) The obtaining or procuring or abetting or attempting to obtain or procure by a candidate or his agent or, by any other person with the consent of a candidate or his agent, any assistance (other than the giving of vote) for the furtherance of the prospects of that candidate's election, from any person in the service of the Government or the Board:

Provided that where any person, in the service of the Government or the Board in the discharge or purported discharge of his official duty, makes any arrangements or provides any facilities or does any other act or thing, for, to, or in relation to, any candidate or his agent or any other person acting with the consent of the candidate or his agent (whether by reason of the office held by the candidate or for any other reason), such arrangements, facilities or act or thing shall not be deemed to be assistance for the furtherance of the prospects of that candidate's election.

Explanation.—In this section, the expression “agent” includes any person who is held to have acted as an agent in connection with the election with the consent of the candidate.

Amendment of section 31.

19. In section 31 of the principal Act, after clause (f), the following clause shall be inserted, namely:—

“(fa) the fee to be paid for admission and consideration of any application relating to election or election disputes;”.

Amendment of section 32.

20. Section 32 of the principal Act shall be renumbered as sub-section (1) thereof, and—

(a) in sub-section (1) as so renumbered, after the words “his own conduct or”, the words “vote or take part in any discussion” shall be inserted;

(b) after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

“(2) Where any member of the Board present at the meeting of the Board or any committee of the Board believes that the person presiding over such meeting has pecuniary or other interest in any matter under discussion and moves a motion to that effect, the person so presiding—

(a) shall not be entitled to vote on such motion, and

(b) shall, if such motion is carried, absent himself from the meeting during such discussion.”.

Amendment of section 33.

21. In section 33 of the principal Act, for the words “belonging to the Board”, the words “belonging to, vested in, or entrusted to the management of, the Board” shall be substituted.

Amendment of section 34.

22. In section 34 of the principal Act, in sub-section (2A),—

(a) for the words “Central Government”, the words “Officer Commanding-in-Chief, the Command” shall be substituted;

(b) the words “through the Officer Commanding-in-Chief, the Command,” shall be omitted.

Insertion of new section 35A.

23. After section 35 of the principal Act and before the heading “*Servants*”, the following section shall be inserted, namely:—

35A. Every member of the Board shall be deemed to be a public servant within the meaning of the Indian Penal Code, and in the definition of “legal remuneration” in section 161 of that Code, the word “Government” shall, for the purposes of this section, be deemed to include a Board.

45 of 1960.

Member of the Board to be deemed a public servant.

Amendment of section 38.

24. In section 36 of the principal Act, in sub-section (4), for the words “menial servant”, the words “lower grade employee” shall be substituted.

Amendment of section 39.

25. In section 39 of the principal Act, in sub-section (2), after the word “President”, the words “, or in the absence of the President, the Vice-President, or in the absence of both the President and the Vice-President, the Secretary” shall be inserted.

26. In section 41 of the principal Act,—

Amend-
ment of
section 41.

(a) in sub-section (1), for the words “the President”, the words “the person presiding over the meeting” shall be substituted;

(b) in sub-section (2), for the words “the Officer Commanding the District, the Officer Commanding the brigade area, the District Magistrate and the Military Estates Officer”, the words “the Officer Commanding the Area, the Officer Commanding the sub-area, the District Magistrate and the Defence Estates Officer and in cantonments where Navy or Air Force stations are located, copies of the minutes shall be forwarded for information to the Command Headquarters of the Navy or, as the case may be, the Air Force” shall be substituted.

27. In section 42 and in sub-section (2) of section 43, for the word “President”, the words “person presiding over the meeting” shall be substituted.

Amend-
ment of
sections
42 and 43.

28. In section 43A of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—

Amend-
ment of
section
43A.

“(3) The powers, duties and functions of the Board under section 126, section 127, sub-section (1) of section 134, section 137, section 139, section 142, section 144, section 189 and section 195 shall be exercised or discharged in respect of a civil area by the civil area committee:

Provided that if the Health Officer dissents from any decision arrived at by the committee under sub-section (1) of section 134, section 137, section 139, section 142, section 144 on health grounds, the matter may be referred to the Board by the President for decision.”

29. In section 44 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:—

Amend-
ment of
section 44.

“(4) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.”

30. In section 45 of the principal Act,—

Amend-
ment of
section 45.

(a) in sub-section (1), in clause (b), for the words “aggregate area comprising the areas subject to the control of the Board and such other local authority”, the words “area subject to the control of the Board and such other local authority (hereafter in this section referred to as the aggregate area)” shall be substituted;

(b) in sub-section (3),—

(i) for clauses (a) and (b), the following clause shall be substituted, namely:—

“(a) where the agreement relates to octroi or terminal tax or toll, the party to the agreement (the Board or as the case may be such other local authority) which is specified in this behalf in the agreement—

(i) shall have the same powers to establish octroi limits and octroi stations and places for the collection of octroi, terminal tax and toll within the aggregate area as it has within the area ordinarily subject to its control;

(ii) shall have the same powers of collecting such octroi, tax or toll in the aggregate area and the provisions of any enactment in force relating to the levy of such octroi, tax or toll by it shall apply in the same manner as if the aggregate area were comprised within the area ordinarily subject to its control.”;

(ii) clause (c) shall be re-lettered as clause (b) and for clause (b) as so re-lettered, the following clause shall be substituted, namely:—

“(b) the total of the collection of such octroi, tax or toll made in the aggregate area and the costs thereby incurred shall be divided between the cantonment fund and the fund subject to the control of such other local authority, in such proportion, as may have been determined by the agreement.”.

Amendment of section 46.

31. In section 46 of the principal Act, after the words “Central Government”, the words “or such officer or authority as may be authorised by the Central Government in this behalf” shall be inserted.

Amendment of section 47.

32. In section 47 of the principal Act, after the words “Central Government or the Officer Commanding-in-Chief, the Command”, the words “or the Director or such other officer or authority as may be authorised by the Central Government in this behalf” shall be inserted.

Amendment of section 48.

33. In section 48 of the principal Act, after the words “Officer Commanding-in-Chief, the Command”, the words “or the Director” shall be inserted.

Amendment of section 51.

34. In section 51 of the principal Act, in sub-section (1),—

(i) for the words “the health, welfare or discipline of the troops”, the words “the health, welfare, discipline or security of the Forces” shall be substituted;

(ii) for the word “District”, in both the places where it occurs, the word “Area” shall be substituted.

Insertion of new section 61 A.

35. After section 51 of the principal Act, the following section shall be inserted, namely:—

Power of Central Government to review.

“51A. The Central Government may, at any time, review any decision or order of the Board or the Officer Commanding-in-Chief, the Command, and pass such orders thereon as it may deem fit:

Provided that where it is proposed to modify a decision or order of the Board, reasonable opportunity shall be given to the Board to show cause why the decision or order in question should not be modified."

36. In section 56 of the principal Act,—

Amend-
ment of
section 56.

(a) for the words "military or air force law", in both the places where they occur, the words "Army, Navy or Air Force law" shall be substituted;

(b) for the words "one hundred rupees", the words "five hundred rupees" shall be substituted.

37. In section 57 of the principal Act,—

Amend-
ment of
section 57.

(a) in clause (a), for the words "military or air force law", the words "Army, Navy or Air Force law" shall be substituted;

(b) for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted;

(c) for the words "one hundred rupees", the words "five hundred rupees" shall be substituted.

38. In section 58 of the principal Act,—

Amend-
ment of
section 58.

(a) in sub-sections (1) and (2), for the word "Magistrate", the words "Judicial Magistrate" shall be substituted;

(b) in sub-section (4), for the words and figures "Chapter XLIII of the Code of Criminal Procedure, 1898", the words and figures "Chapter XXXIV of the Code of Criminal Procedure, 1973" shall be substituted.

5 of 1898.
2 of 1974.

39. In section 60 of the principal Act, in sub-section (2), after the words "Official Gazette", the words "or where any later date is specified in this behalf in the notification, from such later date" shall be inserted.

Amend-
ment of
section 60.

40. In section 62 of the principal Act,—

Amend-
ment of
section 62.

(a) in sub-section (1), for the words "any objection", the words "such objection" shall be substituted;

(b) for sub-sections (2) and (3), the following sub-section shall be substituted, namely:—

"(2) Unless the Board decides to abandon its proposals contained in the notice published under section 61, it shall submit to the Central Government through the Officer Commanding-in-Chief, the Command, all such proposals along with the objections, if any, received in connection therewith together with its opinion thereon and any modifications proposed in accordance with such opinion and the notice published under the said section."

41. After section 63 of the principal Act, the following section shall be inserted, namely:—

Insertion
of new
section
63A.

"63A. (1) Where the Central Government is of opinion that for securing adequate financial provision for the efficient discharge of the duties and functions of a Board it is necessary so to do, it may issue directions to the Board requiring it to impose within the cantonment area any tax specified in the direction which it is empowered under this Act to impose and which is not already imposed within the said area or to enhance any existing tax in such manner or to such extent as the Central Government considers

Power of
Central
Govern-
ment to
issue
directions
to the
Board.

fit and the Board shall, in accordance with the direction, forthwith impose or enhance such tax in accordance with the provisions of this Chapter:

Provided that—

(a) no such directions shall be issued without giving the Board and the inhabitants of the cantonment area, an opportunity of showing cause why such directions should not be issued;

(b) the Central Government shall take into consideration any objection which the Board or any inhabitant of the cantonment area may make against the imposition or enhancement of such tax;

(c) it shall not be lawful for the Board to modify or abolish such tax when imposed or enhanced without the sanction of the Central Government.

(2) The Central Government may, at any time, cancel or modify any direction issued by it under sub-section (1) with effect from such date as may be specified in the direction and on and from the date so specified the imposition or enhancement of such tax, shall cease or be modified accordingly.”

Amend-
ment of
section 65.

42. In section 65 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—

“(2A) The liability of the several owners of any building which is, or purports to be, severally owned in parts or flats or rooms or separate tenements for the payment of such tax or any instalment thereof payable during the period of such ownership shall be joint and several.”

Amend-
ment of
section 66.

43. In section 66 of the principal Act,—

(a) for the word “Board”, the words “Executive Officer” shall be substituted;

(b) for the words “in such form”, the words “in such form and in such manner” shall be substituted.

Amend-
ment of
section 67.

44. In section 67 of the principal Act, for the word “Board”, the words “Executive Officer” shall be substituted.

Amend-
ment of
section 68.

45. In section 68 of the principal Act,—

(a) in sub-section (1),—

(i) for the word “Board”, the words “Executive Officer” shall be substituted;

(ii) for the words “when it will proceed”, the words “when the Board will proceed” shall be substituted;

(iii) for the words “it shall also give”, the words “the Executive Officer shall also give” shall be substituted;

(b) in sub-section (2), for the word “Board”, in both the places where it occurs, the words “Executive Officer” shall be substituted.

Amend-
ment of
section 72.

46. In section 72 of the principal Act, for the word “Board”, the words “Executive Officer” shall be substituted.

Amend-
ment of
section 74.

47. In section 74 of the principal Act, in sub-section (2), for the words “fifty rupees” the words “two hundred and fifty rupees” shall be substituted.

48. In section 75 of the principal Act, after the words "as it thinks fit", the following words shall be inserted, namely:—

Amendment of section 75.

"but no remission or refund shall take effect in respect of any period commencing more than two months before the delivery of such application".

49. In sections 76 and 77 of the principal Act, for the words "such portion of any tax", wherever they occur, the words "one-half of such portion of any tax" shall be substituted.

Amendment of sections 76 and 77.

50. In section 77A of the principal Act, for the word "Board", the words "Executive Officer" shall be substituted.

Amendment of section 77A.

51. In section 79 of the principal Act, in sub-section (2), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

Amendment of section 79.

52. In section 82 of the principal Act,—

Amendment of section 82.

(a) in sub-section (1), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted;

(b) in sub-section (3), for the word "Board", the words "Executive Officer" shall be substituted;

(c) in sub-section (5), for the words "to the Board", the words "to the Executive Officer" shall be substituted.

53. In section 83 of the principal Act, in the proviso, for the word "Board", the words "Executive Officer" shall be substituted.

Amendment of section 83.

54. In section 84 of the principal Act,—

Amendment of section 84.

(a) for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:—

"(1) An appeal against the assessment or levy of, or against the refusal to refund, any tax under this Act shall lie to the District Court.

(2) If the District Court, on the hearing of an appeal under this section, entertains reasonable doubt on any question as to the liability to, or the principle of assessment of, a tax, the Court may, either on its own motion or on the application of the appellant, draw up a statement of the facts of the case and the point on which doubt is entertained; and refer the statement with its opinion on the point for the decision of the High Court."

(b) after sub-section (3), the following *Explanation* shall be inserted, namely:—

Explanation.—For the purposes of this section and section 85, section 86, section 87, section 88 and section 92A, "District Court", in relation to a cantonment, means the principal Civil Court of original jurisdiction having jurisdiction over the area in which that cantonment is situated, and includes such other Civil Court having jurisdiction over that area, as the Central Government may, by notification in the Official Gazette, specify in this behalf, in consultation with the High Court having jurisdiction over that area.

Amend-
ment of
section 85.

55. In section 85 of the principal Act, for the words "discretion of the officer", the words "discretion of the District Court" shall be substituted.

Amend-
ment of
section 86.

56. Section 86 of the principal Act shall be renumbered as sub-section (1) thereof, and—

(i) in sub-section (1) as so renumbered, for the words "the officer", the words "the District Court" shall be substituted;

(ii) after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

"(2) Where the appellant fails to pay any costs awarded to the Board within ten days after the date of the order for payment thereof, the same shall be recoverable by the Board in the same manner as moneys recoverable by the Board under section 259."

Amend-
ment of
section 87.

57. In section 87 of the principal Act, in the proviso to clause (a), for the word "court", the words "District Court" shall be substituted.

Amend-
ment of
section 88.

58. In section 88 of the principal Act, for the words "appellate authority", wherever they occur, the words "District Court" shall be substituted.

Amend-
ment of
section 91.

59. In section 91 of the principal Act, in sub-section (2), for the words "one rupee", the words "two rupees" shall be substituted.

Amend-
ment of
section 92.

60. In section 92 of the principal Act, in sub-section (1),—

(a) after the words "by distress and sale of the movable property", the words ", or attachment and sale of the immovable property" shall be inserted;

(b) after the proviso, the following proviso shall be inserted, namely:—

"Provided further that the sale of any immovable property attached under this sub-section shall not be made, save under the orders of the Board."

Insertion
of new
section
92A.

61. After section 92 of the principal Act, the following section shall be inserted, namely:—

Interest
payable
on taxes
due.

"92A. (1) If a person on whom a notice of demand has been served under section 91, does not, within thirty days from the service of such notice, pay the sum demanded in the notice, he shall be liable to pay by way of interest, in addition to the sum and other charges due,—

(a) one-half per cent. of the sum due for each complete month for the first six months, from the date of the expiry of the period of thirty days aforesaid; and

(b) one per cent. of the sum due for each complete month thereafter, during the time he continues to make default in the payment of the sum due.

(2) The amount of interest shall be recoverable in the same manner as moneys recoverable by the Board under section 259:

Provided that—

(a) where no appeal has been preferred, the Executive Officer with the previous sanction of the Board, and

(b) in any other case, the District Court hearing the appeal under section 84,

may remit the whole or any part of the interest payable in respect of any period.”

62. In section 94 of the principal Act,—

Amendment of section 94.

(a) in sub-section (3),—

(i) for the words “from whose possession the property was taken”, the words “whose property has been sold or his legal representative” shall be substituted;

(ii) after the words “such person”, the words “or representative” shall be inserted;

(b) in sub-section (4), for the words “one rupee”, the words “two rupees” shall be substituted.

63. After section 94 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 94A.

“94A. (1) When a warrant is issued for the attachment and sale of immovable property, the attachment shall be made by an order prohibiting the defaulter from transferring or charging the property in any way, and all persons from taking any benefit from such transfer or charge, and declaring that such property would be sold unless the amount of tax due with all costs of recovery is paid in the office of the Board within fifteen days from the date of attachment.

Attachment and sale of immovable property.

(2) An order under sub-section (1) shall be proclaimed at some place on or adjacent to such property by beat of drum or other customary mode and a copy of the order shall be fixed on a conspicuous part of the property and upon a conspicuous part of the office of the Board and also, when the property is laid paying revenue to the Government, in the office of the Collector.

(3) Any transfer of or charge on the property attached or any interest thereon made without the written permission of the Executive Officer shall be void as against all claims of the Board enforceable under the attachment.

(4) Where the sum due to the Board together with the cost incurred by the Board in the sale of the property, and a sum equal to five percent of the purchase money for payment to the purchaser is paid by the defaulter, before the confirmation of the sale under sub-section (5), the attachment, if any, of the immovable property shall be deemed to have been removed.

(5) After the sale of the property by auction as aforesaid, it shall be confirmed in writing by the Executive Officer who shall put the person declared to be the purchaser in possession of the same and shall grant him a certificate to the effect that he has purchased the property to which the certificate refers.

(6) The Central Government may make rules for—

(a) regulating the manner of execution of warrants for the attachment and sale of immovable property;

(b) charging of fees for the attachment and sale of immovable property, to be included in the cost of recovery of the tax due;

(c) summary determination of any claim made by any person other than the person liable for the payment of any tax, in respect of any property attached in execution of warrant under this section.”

Amendment of section 95.

64. In section 95 of the principal Act,—

(a) in sub-section (1),—

(i) for the words “remove from the cantonment”, the words “move from the cantonment” shall be substituted;

(ii) for the words “a bill”, the words “a notice of demand” shall be substituted;

(b) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) If, on the service of such notice, such person does not forthwith pay the sum so due or about to become due, the amount shall be leviable by distress and sale of movable property or attachment and sale of immovable property in the manner hereinbefore provided in this Chapter, and the warrant of such distress and sale or attachment and sale may be issued and executed without any delay.”

Amendment of section 96.

65. In section 96 of the principal Act, for the words “distress and sale”, the words “distress and sale of movable property or attachment and sale of immovable property” shall be substituted.

Amendment of section 99.

66. In section 99 of the principal Act, in sub-section (2), for clause (f), the following clause shall be substituted, namely:—

“(f) any buildings or lands, or portion of such buildings or lands, which are the property of the Government.”

Amendment of section 102.

67. In section 102 of the principal Act, in the proviso, for the words “fifty rupees”, the words “two hundred and fifty rupees” shall be substituted.

Amendment of section 103.

68. In section 103 of the principal Act,—

(a) in sub-section (1), in clause (a), for the words “to pay any tax”, the words “to pay, or has correctly paid, any tax” shall be substituted;

(b) in sub-section (2), for the words "one hundred rupees", the words "five hundred rupees" shall be substituted.

69. In section 105 of the principal Act,—

(a) for the words "distress levied", the words "distress levied or attachment made" shall be substituted;

(b) for the words "warrant of distress", the words "warrant of distress or attachment and sale" shall be substituted.

Amend-
ment of
section
105.

70. In section 107 of the principal Act,—

(a) for sub-sections (1) and (2), the following sub-section shall be substituted, namely:—

(1) Where in or near a cantonment there is a Government treasury or sub-treasury or a branch of the State Bank of India or a subsidiary bank or a nationalised bank, the cantonment fund shall be kept in such treasury, sub-treasury or bank as the Board may deem fit.

Explanation.—In this section,—

(i) "nationalised bank" means a corresponding new bank specified in the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 or the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980;

(ii) "State Bank of India" means the State Bank of India constituted under the State Bank of India Act, 1955;

(iii) "subsidiary bank" means a subsidiary bank as defined in the State Bank of India (Subsidiary Banks) Act, 1959;

(b) sub-sections (6) and (4) shall be renumbered respectively as sub-sections (2) and (3), and in sub-section (3), as so renumbered, for the word, brackets and figure "sub-section (3)", the word, brackets and figure "sub-section (2)" shall be substituted.

71. In section 109 of the principal Act, in the second proviso, clause (d) shall be omitted.

Amend-
ment of
section
109.

72. In section 113 of the principal Act, in sub-section (1), in clause (b), for the words "two hundred rupees" the words "one thousand rupees" shall be substituted.

Amend-
ment of
section
113.

73. In section 114 of the principal Act, in sub-section (1),—

(a) for the words "one hundred rupees", the words "five hundred rupees" shall be substituted;

(b) in the proviso, for the words "five hundred rupees", the words "two thousand and five hundred rupees" shall be substituted.

Amend-
ment of
section
114.

74. In section 116 of the principal Act,—

(a) in clause (h), after the words "sewerage works", the words "and regulating their use" shall be inserted;

Amend-
ment of
section
116.

5 of 1970.
40 of 1980.

23 of 1955,

38 of 1959.

(b) in clause (l), for the word "vaccination", the words "vaccination and inoculation" shall be substituted;

(c) in clause (p), the word "and" occurring at the end shall be omitted;

(d) after clause (p), the following clauses shall be inserted, namely:—

"(pa) establishing and maintaining civil defence services;

(pb) preparing and implementing town planning schemes;"

75. In section 117 of the principal Act, in sub-section (I),—

(a) in clause (g), for the words "local epidemics", the words "local epidemics, floods, famines or other natural calamities" shall be substituted;

(b) in clause (j), the word "or" occurring at the end shall be omitted;

(c) clause (k) shall be relettered as clause (t) and before clause (t) as so relettered, the following clauses shall be inserted, namely:—

"(k) establishing and maintaining cattle ponds;

(l) arranging for civic reception with prior approval of the Officer Commanding-in-Chief, the Command;

(m) providing housing accommodation for any class of inhabitants;

(n) establishing and maintaining or supporting public hospitals and dispensaries, and providing public medical relief;

(o) celebrating Independence Day and Republic Day and incurring expenditure thereon;

(p) developing land resources under the management of the Board;

(q) preparing and implementing group housing schemes;

(r) establishing remunerative projects;

(s) developing small-scale and cottage industries;"

76. In section 118 of the principal Act,—

(a) in sub-section (I),—

(i) in clause (a),—

(a) in sub-clause (viii), for the word "cars", the word "vehicles" shall be substituted;

(b) in sub-clause (xv),—

(1) for the word "Board", in both the places where it occurs, the words "Executive Officer" shall be substituted;

(2) for the word "cart", in both the places where it occurs, the word "vehicle" shall be substituted;

(ii) in clauses (b) and (g), for the word "Board", the words "Executive Officer" shall be substituted;

Amend-
ment of
section
117.

Amend-
ment of
section
118.

(iii) in clause (h), after the word "shouting", the words "or by using megaphone or loud-speaker", shall be inserted;

(iv) in clause (k), for the words "Board and in such manner as it may authorise", the words "Executive Officer and in such manner as he may authorise" shall be substituted;

(v) in clause (l), the word "or" shall be inserted at the end;

(vi) after clause (l), the following clause shall be inserted, namely:—

"(m) uses or permits to be used without previous permission of Executive Officer any premises for any trade involving offensive smell or smoke";

(vii) for the words "fifty rupees" occurring at the end, the words "two hundred and fifty rupees" shall be substituted;

(b) in sub-section (3), for the words "twenty rupees", the words "one hundred rupees" shall be substituted.

77. In section 119 of the principal Act,—

(a) in sub-section (2), in clause (a), for the word "unit", at both the places where it occurs, the words "unit or establishment or detachment" shall be substituted;

(b) in sub-section (3),—

(i) in the opening portion, for the words "A Board", the words "The Executive Officer" shall be substituted;

(ii) in clause (a), for the word "it", the word "he" shall be substituted.

78. In section 121 of the principal Act, in sub-section (2), in the proviso, for the words "that Authority", the word "it" shall be substituted.

79. In section 123 of the principal Act, in the proviso, the words "subject to the permission in writing of the Board," shall be omitted.

80. In section 124 of the principal Act,—

(a) in sub-section (1),—

(i) for the words and figures "the Cinematograph Act, 1918", the words "any other law relating to sanctioning of cinematograph films for exhibition" shall be substituted;

(ii) for the words "or pantomime," the words "pantomime, circus, carnival, exhibition, dance or other similar show for public recreation or amusement," shall be substituted;

(b) in sub-section (2),—

(i) for the words "or pantomime," the words "pantomime, circus, carnival, exhibition, dance or other similar show for public recreation or amusement," shall be substituted;

Amendment of section 119.

Amendment of section 121.

Amendment of section 123.

Amendment of section 124.

(ii) for the words "two hundred rupees", the words "five hundred rupees" shall be substituted;

(iii) for the words "fifty rupees", the words "two hundred rupees" shall be substituted;

(c) in sub-section (3), for the words "or pantomime", in both the places where they occur, the words "pantomime, circus, carnival, exhibition, dance or other similar show for public recreation or amusement," shall be substituted.

Amend-
ment of
section
125.

81. In section 125 of the principal Act,—

(a) for the words "or engages in any game in such manner as to cause", the words "or detonates or engages in any game or carries on works such as quarries, blasts, timber cutting or building operation in such manner as to cause" shall be substituted;

(b) for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

Amend-
ment of
section
128.

82. In section 128 of the principal Act, for clauses (a), (b) and (c), the following clauses shall be substituted, namely:—

"(a) the Officer Commanding the army in the cantonment—all buildings and lands which are occupied or used for army purposes;

(b) the Officer Commanding the navy in the cantonment—all buildings and lands which are occupied or used for naval purposes;

(c) the Officer Commanding the air force in the cantonment—all buildings and lands which are occupied or used for air force purposes;

(d) the Officer Commanding the station in the Command—all buildings and lands occupied or used for any defence purpose, other than those referred to in clauses (a), (b) and (c);

(e) the head of any civil department or railway administration occupying as such any part of the cantonment—all buildings and lands in his charge as head of that department or administration."

Insertion
of new
section
130A.

83. After section 130 of the principal Act, the following section shall be inserted, namely:—

'130A. (1) It shall be the duty of an occupier of a building or land—

(a) to make adequate arrangements for the house scavenging of the building or land;

(b) to provide receptacles of the type and in the manner prescribed by the Executive Officer for the collection therein of all filth, rubbish and other offensive matter from such building or land and to keep such receptacle in good condition and repair;

Duty of
occupier
to collect
and
deposit
rubbish,
etc.

(c) to clause all filth, rubbish and other offensive matter collected in receptacles and to be removed and deposited in the public receptacles, depots or places provided or appointed under sub-section (1) of section 132.

(2) For the purposes of this section and section 131, "house scavenging" means the removal of filth, rubbish or other offensive matter from a privy, latrine, urinal, drain, cesspool or other common receptacle for such matter.

84. In section 131 of the principal Act,—

(a) in sub-section (1),—

(i) for the words "the Board", the words "the Executive Officer" shall be substituted;

(ii) for the words "a Board", the words "the Executive Officer" shall be substituted;

(iii) for the words "for such period as it thinks fit on such terms as it may prescribe", the words "for such period as he thinks fit on such terms as he may specify" shall be substituted;

(b) in sub-section (2),—

(i) for the words "the Board", the words "the Executive Officer" shall be substituted;

(ii) for the words "that Board", the words "the Board" shall be substituted;

(c) sub-section (3) shall be omitted.

Amend-
ment of
section
131.

85. In section 132 of the principal Act, in sub-section (2), for the word "Board", the words "Executive Officer" shall be substituted.

Amend-
ment of
section
132.

86. In section 133 of the principal Act, in clause (a), in sub-clause (iv), the words "situate at not more than one hundred feet from the nearest boundary of the premises," shall be omitted.

Amend-
ment of
section
133.

87. In section 134 of the principal Act, in sub-section (2), after the words "the Command", the words "or the Director" shall be inserted.

Amend-
ment of
section
134.

88. In section 135 of the principal Act,—

(a) for the words "A Board", the words "the Executive Officer" shall be substituted;

(b) for the words "in its opinion", the words "in his opinion" shall be substituted.

Amend-
ment of
section
135.

89. In section 136 of the principal Act,—

(a) for the word "Board", in both the places where it occurs, the words "Executive Officer" shall be substituted;

(b) in the proviso, for the words and figures "Indian Factories Act, 1911", the words and figures "Factories Act, 1948" shall be substituted.

Amend-
ment of
section
136.

Amend-
ment of
section
139.

90 In section 139 of the principal Act, in sub-section (2),—

(a) for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted;

(b) for the words "five rupees", the words "twenty-five rupees" shall be substituted.

Substitu-
tion of
new
section
for sec-
tion 141.

91. For section 141 of the principal Act, the following section shall be substituted, namely:—

"141. (1) If any building or land, whether tenantable or otherwise, is—

(i) in an insanitary, filthy or unwholesome state; or

(ii) in the opinion of the Executive Officer, a nuisance to persons residing in the neighbourhood; or

(iii) overgrown with prickly-pear or rank and noisome vegetation,

the Executive Officer may, by notice in writing, require the owner, lessee or occupier of such building or land to clean, lime-wash internally or externally, clear, or otherwise put such building or land in a proper state within such period as may be specified in the notice.

(2) Any person who fails to comply with the notice issued under sub-section (1) shall be punishable with fine which may extend to five hundred rupees, and, in the case of a continuing offence, with an additional fine which may extend to twenty-five rupees for each day after the first during which the offence continues."

Power
to require
land or
building
to be
cleansed.

Amend-
ment of
section
143.

92. In section 143 of the principal Act,—

(a) for the words "A Board", the words "The Executive Officer" shall be substituted;

(b) for the words "to it", the words "to him" shall be substituted.

Amend-
ment of
section
145.

93. In section 145 of the principal Act, for the words "A Board", the words "The Executive Officer" shall be substituted.

Substitu-
tion of
new
section
for sec-
tion 150

94. For section 150 of the principal Act, the following section shall be substituted, namely:—

Obliga-
tion con-
cerning
infectious
or con-
tagious
diseases.

"150. (1) Any person being in charge of, or in attendance, whether as a medical practitioner or otherwise, upon any person in a cantonment whom he knows or has reason to believe to be suffering from a contagious or infectious disease, or being the owner, lessee or occupier of any building in a cantonment in which he knows that any person is so suffering, shall, forthwith give information to the Board respecting the existence of such disease.

(2) No person shall—

(a) knowing that he is suffering from a contagious or an infectious disease, expose other persons to the risk of infection by his presence or conduct in any public street or public place;

(b) having the care of a person whom he knows to be suffering from a contagious or an infectious disease cause or permit that person to expose other persons to the risk of infection by his presence or conduct in any such street or place as aforesaid;

(c) place or cause to be placed in a dustbin or other receptacle for the deposit of rubbish any matter which he knows or has reason to believe to have been exposed to infection from a contagious or an infectious disease and which has not been disinfected properly;

(d) throw or cause to be thrown into any latrine or urinal any matter which he knows or has reason to believe to have been exposed to infection from a contagious or an infectious disease and which has not been disinfected properly.

(3) Nothing contained in sub-section (1) or sub-section (2) shall apply in the case of venereal disease where the person suffering therefrom is under specific and adequate medical treatment and is by reason of his habits and conditions of life and residence unlikely to spread the disease.

(4) Whoever—

(a) fails to give information or gives false information to the Board respecting the existence of such disease as is referred to in sub-section (1), or

(b) contravenes the provisions of sub-section (2),

shall be punishable with fine which may extend to five hundred rupees:

Provided that no person shall be punishable for failure to give information if he had reasonable cause to believe that the information had already been duly given."

95. In section 159 of the principal Act, for the words "one hundred rupees", the words "five hundred rupees" shall be substituted.

Amendment of section 159.

96. In section 164 of the principal Act, in sub-section (1), for the word "Board", the words "Executive Officer" shall be substituted.

Amendment of section 164.

97. In section 167 of the principal Act, for the words "one hundred rupees", the words "five hundred rupees" shall be substituted.

Amendment of section 167.

98. In section 173 of the principal Act, the proviso shall be omitted.

Amendment of section 173.

Amendment of section 178.

99. In section 178 of the principal Act,—

(a) in sub-section (1), for the word "sweeper", the word "safaiwala" shall be substituted;

(b) in sub-section (3), for the words "sweeper" includes any menial servant', the words "safaiwala" includes any lower grade employee' shall be substituted.

Substitution of new section for section 178A.

100. For section 178A of the principal Act, the following section shall be substituted, namely:—

"178A. No person shall erect or re-erect a building on any land in a cantonment—

(a) in an area, other than the civil area, except with the previous sanction of the Board;

(b) in a civil area, except with the previous sanction of the Executive Officer,

nor otherwise than in accordance with the provisions of this Chapter and of the rules and bye-laws made under this Act relating to the erection and re-erection of buildings."

Sanction for building.

Amendment of section 179.

101. In section 179 of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) Whoever intends to erect or re-erect any building in a cantonment shall apply for sanction by giving notice in writing of his intention,—

(a) where such erection or re-erection is in an area, other than the civil area, to the Board;

(b) where such erection or re-erection is in a civil area, to the Executive Officer."

(b) in sub-section (2), after clause (e), the following clause shall be inserted, namely:—

"(ee) converts into a dispensary, stall, shop, warehouse, godown, factory or garage any building originally constructed for human habitation, or"

Amendment of section 180.

102. In section 180 of the principal Act, in sub-section (2), for the word "Board", the words "Board or the Executive Officer, as the case may be," shall be substituted.

Insertion of new section 180A.

103. After section 180 of the principal Act, the following section shall be inserted, namely:—

Powers of Board under certain sections exercisable by Executive Officer.

"180A. The powers, duties and functions of the Board under section 181, sub-section (1) of section 182, section 183, section 183A and section 185 [excluding the provisos to sub-section (1) and the proviso to sub-section (2) of the said section 185] shall be exercised or discharged in a civil area by the Executive Officer."

104. In section 181 of the principal Act,—

(a) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The Board may refuse to sanction the erection or re-erection of any building on any grounds sufficient in the opinion of the Board affecting the particular building:

Provided that the Board shall refuse to accord sanction the erection or re-erection of any building if such erection or re-erection is not in conformity with any general scheme sanctioned under section 181A.”;

(b) in sub-section (3), for the words “Military Estates Officer” wherever they occur, the words “Defence Estates Officer” shall be substituted;

(c) in sub-section (4), after clause (a), the following clause shall be inserted, namely:—

“(aa) when the land on which it is proposed to erect or re-erect the building is entrusted to the management of the Board by the Government if the erection or re-erection constitutes a breach of the terms of the entrustment of management or contravenes any of the instructions issued by the Government regarding the management of the land by the Board, or”.

105. After section 181 of the principal Act, the following section shall be inserted, namely:—

“181A. The Officer Commanding-in-Chief, the Command may sanction a general scheme of erection or re-erection of buildings within such limits as may be specified in the sanction for the prevention of over-crowding or for purpose of sanitation, or in the interest of persons residing within those limits or for any other purpose, and may, in pursuance of such scheme, impose restrictions on the erection or re-erection of buildings within those limits:

Provided that no such scheme shall be sanctioned by the Officer Commanding-in-Chief, the Command, unless an opportunity has been given by a public notice to be published locally by the Executive Officer requiring persons affected or likely to be affected by the proposed scheme, to file their objections or suggestions in the manner specified in the notice, within a period of fifteen days of the publication of such notice, and after considering such objections and suggestions, if any, received by the Executive Officer within the said period.”.

106. After section 183A of the principal Act, the following section shall be inserted, namely:—

“183B. Every person to whom sanction for the erection or re-erection of any building in any area in a cantonment has been given or deemed to have been given under section 181 by the Board or the Executive Officer, as the case may be, shall, within thirty days after completion of the erection or re-erection of the building give a notice

Amendment of section 181.

Insertion of new section 181A.

Power to sanction general scheme for prevention of over-crowding, etc.

Insertion of new section 183B.

Completion notice.

of completion in writing to the Board or the Executive Officer, as the case may be, and the Board or the Executive Officer shall on receipt of such notice cause the building to be inspected in order to ensure that the building has been completed in accordance with the sanction given by the Board or the Executive Officer, as the case may be."

Amendment of section 184.

107. In section 184 of the principal Act, for the words "five hundred rupees", the words "five thousand rupees" shall be substituted.

Amendment of section 186.

108. In section 186 of the principal Act,—

(a) in clause (a), for the word "Board", the words "Board or the Executive Officer, as the case may be," shall be substituted;

(b) after clause (a), as so amended, the following clause shall be inserted, namely:—

"(aa) the manner in which and the form in which a notice of completion of erection or re-erection of any building in the cantonment shall be given to the Board or the Executive Officer, as the case may be, and the information and plans to be furnished with the notice;"

(c) in clause (f),—

(i) in sub-clause (iv), for the word "fire-places", the words "stair-cases, fire-places" shall be substituted;

(ii) in sub-clause (vi), for the words "and the stability of the structure", the words "the stability of the structure and the protection of building from dampness arising from sub-soil" shall be substituted;

(iii) in sub-clause (x), for the words "fifty maunds", the words "eighteen quintals" shall be substituted.

Amendment of section 190.

109. In section 190 of the principal Act, for the words "A Board", the words "The Executive Officer" shall be substituted.

Amendment of section 191.

110. Section 191 of the principal Act shall be renumbered as sub-section (1) thereof, and—

(a) in sub-section (1), as so renumbered,—

(i) for the words "A Board", the words "The Executive Officer" shall be substituted;

(ii) for the words "as it may prescribe", the words "as the Board may prescribe" shall be substituted;

(b) after sub-section (1), as so renumbered, the following sub-section shall be inserted, namely:—

"(2) Where any article or thing is placed on any street or land under the management of the Board or the Defence Estates Officer so as to form an obstruction thereto or any encroachment thereon, the Executive Officer or, as the case may be, the Defence Estates Officer, may cause such article or thing to be removed and recover from the person who placed such article

or thing the expenses incurred in that behalf in the same manner as moneys recoverable by the Board under section 259 and may also, if such person fails to offer satisfactory explanation, order the confiscation of such article or thing."

111. In section 192 of the principal Act,—

(a) in sub-section (1), after the words "Officer Commanding-in-Chief, the Command", the words "or the Director" shall be inserted;

* (b) in sub-section (2), for the words "A Board", the words "The Executive Officer" shall be substituted.

Amendment of section 192.

112. In section 193 of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) A Board may determine the name or number by which any area, street or public place in the cantonment shall be known, may cause such name or number to be affixed on any building in the cantonment in such place as it thinks fit and may also cause a number to be affixed to any such building.";

(b) in sub-section (2), for the words "twenty rupees", the words "one hundred rupees" shall be substituted;

(c) in sub-section (3),—

(i) for the word "number" at both the places where it occurs, the words "name or number" shall be substituted;

(ii) for the word "Board", the words "Executive Officer" shall be substituted.

Amendment of section 193.

113. In section 194 of the principal Act,—

(a) in sub-section (1), for the word "Board", the words "Executive Officer" shall be substituted;

(b) in sub-section (2),—

(i) in the opening portion, for the words "A Board", the words "The Executive Officer" shall be substituted;

(ii) in the proviso, for the words "orders of the Board", the words "orders of the Executive Officer" shall be substituted;

(c) in sub-section (3), for the word "Board", the words "Executive Officer" shall be substituted.

Amendment of section 194.

114. In section 196 of the principal Act,—

(a) for the words "twenty rupees", the words "two hundred and fifty rupees" shall be substituted;

(b) for the words "five rupees", the words "fifty rupees" shall be substituted.

Amendment of section 196.

115. In section 200 of the principal Act,—

(a) in the proviso, after the words "General Officer Commanding-in-Chief of the Command", the words "or the Director" shall be inserted;

Amendment of section 200.

(b) after the proviso, as so amended, the following further proviso shall be inserted, namely:—

“Provided further that the enjoyment of any such afore-said right by any person for any length of time shall never be deemed to create or confer any tenancy right in such stall, shop, standing, shed, pan, public market or public slaughter-house.”

Amend-
ment of
section
202.

116. In section 202 of the principal Act,—

(a) in sub-section (2), in clause (b), the words “, when such animals are slaughtered for consumption by the troops or for the purpose of the sale of the flesh thereof to the troops” shall be omitted;

(b) in sub-section (3),—

(i) for the words “fifty rupees”, the words “two hundred and fifty rupees” shall be substituted;

(ii) for the words “ten rupees”, the words “fifty rupees” shall be substituted.

Amend-
ment of
section
204.

117. In section 204 of the principal Act, in sub-section (1),—

(a) for the words “fifty rupees”, the words “two hundred and fifty rupees” shall be substituted;

(b) for the words “five rupees”, the words “twenty-five rupees” shall be substituted.

Amend-
ment of
section
205.

118. In section 205 of the principal Act,—

(a) for the words “fifty rupees”, the words “two hundred and fifty rupees” shall be substituted;

(b) for the words “five rupees”, the words “twenty-five rupees” shall be substituted.

Amend-
ment of
section
207.

119. In section 207 of the principal Act, in sub-section (1), for the words “the President of the Board,”, the words “the President of the Board or the Executive Officer” shall be substituted.

Amend-
ment of
section
208.

120. In section 208 of the principal Act,—

(a) in clause (f), the word “and” occurring at the end shall be omitted;

(b) after clause (g), the following clause shall be inserted, namely:—

“(h) any other matter with respect to the regulation of such markets and slaughter-houses.”

Amend-
ment of
section
209.

121. In section 209 of the principal Act, in sub-section (3), for the words “twenty rupees”, the words “one hundred rupees” shall be substituted.

Amend-
ment of
section
210.

122. In section 210 of the principal Act,—

(a) in sub-section (1),—

(i) after clause (i), the following clause shall be inserted, namely:—

“(ia) vendors of spirituous liquor;”

(ii) in clause (q), the word "and" occurring at the end shall be omitted;

(iii) after clause (r), the following clause shall be inserted, namely:—

"(s) any other persons carrying on such other trade, calling or occupation as the Central Government may, by notification in the Official Gazette, specify in this behalf;"

(b) in sub-section (2), for the words "are unsuitable", the words "are unfit or unsuitable" shall be substituted;

(c) in sub-section (3), in clause (b), for the words and figures "Indian Petroleum Act, 1899", the words and figures "Petroleum Act, 1934" shall be substituted;

(d) in sub-section (4), for the words "such fees not exceeding the cost of granting the licences", the words "such reasonable fees" shall be substituted.

123. In section 213 of the principal Act,—

(a) for the words "two hundred rupees", the words "five hundred rupees" shall be substituted;

(b) for the words "forty rupees", the words "fifty rupees" shall be substituted.

Amendment of section 213.

124. In section 214 of the principal Act, for the words "fifty rupees", the words "two hundred rupees" shall be substituted.

Amendment of section 214

125. In section 215 of the principal Act, in sub-section (4), for the words "one hundred rupees", the words "five hundred rupees" shall be substituted.

Amendment of section 215.

126. In section 216 of the principal Act,—

(a) in sub-section (1),—

(i) for the words "of the Board", the words "of the Executive Officer" shall be substituted;

(ii) the following proviso shall be added, namely:—

"Provided that the Executive Officer shall not grant such permission unless recommended by the Health Officer.";

(b) in sub-section (3), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

Amendment of section 216.

127. In section 219 of the principal Act, for the word "Board", wherever it occurs, other than in the proviso, the words "Executive Officer" shall be substituted.

Amendment of section 219.

128. In section 221 of the principal Act, for the word "Board", in both the places where it occurs, the words "Executive Officer" shall be substituted.

Amendment of section 221.

129. In section 224 of the principal Act,—

(a) in clause (a), for the words "as the Board may appoint", the words "as the Executive Officer may appoint" shall be substituted;

Amendment of section 224.

(b) in clause (b), for the words "authorised by it", the words "authorised by him" shall be substituted;

(c) in clause (c),—

(i) for the word "Board", at the first place where it occurs, the words "Executive Officer" shall be substituted;

(ii) in sub-clause (v), for the words "by the Executive Officer", the words "by any other officer or servant of the Board authorised by the Executive Officer in writing in this behalf" shall be substituted.

Amend-
ment of
section
226.

130. In section 226 of the principal Act, for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

Amend-
ment of
section
230.

131. In section 230 of the principal Act,—

(a) for the words "A Board", the words "The Executive Officer" shall be substituted;

(b) for the words "testing the quantity of any water, or the quantity or quality of any gas", the words "measuring the quantity of any water or gas or testing the quality thereof" shall be substituted.

Amend-
ment of
section
231.

132. In section 231 of the principal Act, for the words "to the satisfaction of the Board", the words "to the satisfaction of the Executive Officer" shall be substituted.

Amend-
ment of
section
232.

133. In section 232 of the principal Act, for the words "for testing the quantity or quality thereof", the words "for measuring the quantity, or testing the quality thereof" shall be substituted.

Amend-
ment of
section
236.

134. In section 236 of the principal Act,—

(a) In sub-section (1), for the words "two hundred rupees", the words "five hundred rupees" shall be substituted;

(b) in sub-section (2), before the words "or Air Force", the word "Naval" shall be inserted.

Amend-
ment of
section
238.

135. In section 238 of the principal Act,—

(a) in sub-section (1),—

(i) in the opening portion, for the words "Magistrate of the first class", the words "Judicial Magistrate of the first class" shall be substituted;

(ii) clause (c) shall be omitted;

(iii) in clause (d), for the words and figures "Code of Criminal Procedure, 1898", the words and figures "Code of Criminal Procedure, 1973" shall be substituted;

(b) in sub-section (3), for the words "so directs", the words "so agrees" shall be substituted.

Amend-
ment of
section
239.

136. In section 239 of the principal Act, in sub-section (1), for the words "Armed Forces of the Union", the word "Forces" shall be substituted.

137. In section 240 of the principal Act,—
- (a) for the words “two hundred rupees”, the words “five hundred rupees” shall be substituted;
- (b) for the words “twenty rupees”, the words “fifty rupees” shall be substituted.
138. In section 241 of the principal Act, for the words “authorised by the Health Officer”, the words “authorised by the Executive Officer or the Health Officer” shall be substituted.
139. In section 243 of the principal Act, in sub-sections (1) and (2), after the word “Board”, the words “or the Executive Officer” shall be inserted.
140. In section 247 of the principal Act, for the proviso, the following proviso shall be substituted, namely:—
- “Provided that no such notice shall be necessary if the place to be inspected is a factory or workshop or trade premises or a place used for carrying on any trade, calling or occupation specified in section 210 or a stable for horses or a shed for cattle or a latrine, privy or urinal or a work under construction, or for the purpose of ascertaining whether any animal intended for human food is slaughtered in that place in contravention of this Act or any bye-law made thereunder.”.
141. In section 249 of the principal Act,—
- (a) for the words “employed by a Board”, the words “acting on behalf of the Board” shall be substituted;
- (b) for the words “one hundred rupees”, the words “five hundred rupees” shall be substituted.
142. In section 250 of the principal Act, in the proviso, in clause (b), in sub-clause (ii), before the words “or Air Force”, the word “, Naval” shall be inserted.
143. In section 251 of the principal Act, for the words “commission of any offence”, the words “commission of, or attempt to commit, any offence” shall be substituted.
144. Section 253 of the principal Act shall be renumbered as sub-section (1) thereof and after sub-section (1) as so renumbered, the following sub-sections shall be inserted, namely:—
- “(2) Whenever under this Act or any rule or bye-law made thereunder the doing of, or the omission to do, anything or the validity of anything depends upon the approval, sanction, consent, concurrence, declaration, opinion or satisfaction of the Board, a written document signed by any officer or member specified in sub-section (1) purporting to convey or set forth such approval, sanction, consent, concurrence, declaration, opinion or satisfaction, shall be sufficient evidence thereof.
- (3) Every licence, written permission, notice, bill, summons or other document which is required by this Act or any rule or bye-law made thereunder to bear the signature of the President Vice-

Amend-
ment of
section
240.

Amend-
ment of
section
241.

Amend-
ment of
section
243.

Amend-
ment of
section
247.

Amend-
ment of
section
249.

Amend-
ment of
section
250.

Amend-
ment of
section
251.

Amend-
ment of
section
253.

President or Executive Officer, or of any such member of any committee as has been specially authorised by the Board in this behalf shall be deemed to be properly signed if it bears facsimile of the signature of any such officer or member, as the case may be, stamped thereon."

Amendment of section 256.

145. In section 256 of the principal Act,—

(a) after the words "lawful for the Board", the words "or the civil area committee or the Executive Officer at whose instance the notice, order or requisition has been issued" shall be inserted;

(b) for the words "recoverable by the Board", the following shall be substituted, namely:—

"recoverable by the Executive Officer on demand, and if not paid within ten days after such demand, shall be recoverable in the same manner as moneys recoverable by the Board under section 259:

Provided that where the action or step relates to the demolition of any erection or re-erection under section 185 or the removal of any projection or encroachment under section 187, the Board or the civil area committee or the Executive Officer may request any police officer to render such assistance as considered necessary for the lawful exercise of any power in this regard and it shall be the duty of such police officer to render forthwith such assistance on such requisition."

Insertion of new section 256A.

Occupier not to obstruct owner when complying with notice.

146. After section 256 of the principal Act and before the heading "*Recovery of money*", the following section shall be inserted, namely:—

"256A. If the owner of any property in respect of which a notice as is referred to in section 256 has been given is prevented by the occupier from complying with such notice, the Board or the civil area committee or the Executive Officer at whose instance such notice has been given, may, by order, require the said occupier to permit the owner within eight days from the date of service of such notice to take all such action as may be necessary to comply with the said notice and such owner shall, for the period during which he is prevented as aforesaid, be exempt from any fine or penalty to which he might otherwise have become liable by reason of non-compliance with such notice."

Amendment of section 257.

147. In section 257 of the principal Act, in sub-section (1),—

(a) after the words "the Board", the words "or the civil area committee or the Executive Officer at whose instance such notice has been issued" shall be inserted;

(b) for the words "pay to it", the words "pay to it or him" shall be substituted;

(c) for the proviso, the following proviso shall be substituted, namely:—

"Provided that, if the occupier, on application made to him by the Board or the civil area committee or the Executive Officer at whose instance such notice has been issued, refuses

truly to disclose the amount of his rent or the name or address of the person to whom it is payable, the Executive Officer may recover from the occupier the whole amount recoverable under section 256 in the same manner as moneys recoverable by the Board under section 259."

148. In section 259 of the principal Act,—

(a) in sub-section (1),—

(i) for the words "rent on land and buildings and any other money recoverable by a Board or a Military Estates Officer", the words "and any other money recoverable, including rent on land and buildings due under leases or licences executed by or in favour of a Board or the Defence Estates Officer," shall be substituted;

(ii) for the word "Magistrate", the words "Judicial Magistrate" shall be substituted;

(iii) for the words "by the distress and sale of any movable property of, or standing timber, or growing crops belonging to, such person which is within the limits of such Magistrate's jurisdiction", the words "either by the distress and sale of movable property of such person, or by the attachment and sale of immovable property of that person, which is within the limits of the jurisdiction of such Judicial Magistrate, or by both these methods" shall be substituted;

(b) in sub-section (2),—

(i) for the word "Magistrate", the words "Judicial Magistrate" shall be substituted;

(ii) for the words "Military Estates Officer", the words "Defence Estates Officer" shall be substituted;

(c) after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Upon receiving the application, the Judicial Magistrate referred to in sub-section (1) may take action for the recovery of the amount of tax, rent or money from the person specified in the application as if such amount were a fine recoverable under a sentence passed by him and the provisions of sections 421 and 422 of the Code of Criminal Procedure, 1973, shall, so far as may be, apply to the recovery of such amount:

Provided that the recovery of no such amount shall be made by the arrest or detention in prison of the said person."

149. In section 266 of the principal Act, sub-section (2) shall be omitted.

Amendment of section 259.

Amendment of section 266.

150. In section 268 of the principal Act,—

(a) for the words "two hundred rupees", the words "five hundred rupees" shall be substituted;

(b) for the words "twenty rupees", the words "fifty rupees" shall be substituted.

Amendment of section 268.

Insertion
of new
section
268A.

151. After section 268 of the principal Act, the following section shall be inserted, namely:—

Offences
by com-
panies.

‘268A. (1) Where an offence under this Act has been committed by a company, every person who, at the time the offence was committed, was in charge of, and was responsible to the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

(a) “company” means any body corporate and includes a firm or other association of individuals; and

(b) “director”, in relation to a firm, means a partner in the firm.’

Substitu-
tion
of new
section
for sec-
tion
269.

152. For section 269 of the principal Act, the following section shall be substituted, namely:—

Cancell-
ation or
suspension
of
licences,
etc.

“269. Where any person to whom a licence or written permission has been granted under this Act or any agent or servant of such person commits a breach of any of the conditions thereof, or of any bye-law made under this Act for the purpose of regulating the manner or circumstances in, or the conditions subject to, which anything permitted by such licence or written permission is to be or may be done, or where the Board or the civil area committee, as the case may be, is satisfied that such licence or written permission has been secured by the holder through misrepresentation or fraud, the Board or the civil area committee, as the case may be, may, without prejudice to any other penalty which may have been incurred under this Act, by order in writing, cancel the licence or written permission or suspend it for such period as it thinks fit:

Provided that no such order shall be made unless an opportunity has been given to the holder of the licence or written permission to show cause why it should not be made.”

153. In section 270 of the principal Act,—

Amend-
ment of
section
270.

(a) for the words “by the Magistrate”, the words “by the Judicial Magistrate” shall be substituted;

(b) for the words “by distress and sale of the movable property of such person, and the Magistrate shall issue a warrant for its recovery accordingly”, the words “either by the distress and sale of the movable property of such person, or by the attachment and sale of the immovable property of that person, or by both these methods and the Judicial Magistrate shall recover the amount in accordance with the provisions of sections 421 and 422 of the Code of Criminal Procedure, 1973, as if it were a fine recoverable under a sentence passed by him” shall be substituted.

2 of 1974.

154. In section 271 of the principal Act, for the word “Magistrate”, the words “Judicial Magistrate” shall be substituted.

Amend-
ment of
section
271.

155. In section 274 of the principal Act,—

Amend-
ment of
section
274.

(a) in sub-section (1), for the words “second column” and “third column”, the words “third column” and “fourth column” shall respectively be substituted;

(b) in sub-section (2), for the words “fourth column”, the words “fifth column” shall be substituted;

(c) in sub-section (3), for the words and figures “Indian Limitation Act, 1908”, the words and figures “Limitation Act, 1963” shall be substituted.

9 of 1908.
36 of 1963.

156. For section 276 of the principal Act, the following section shall be substituted, namely:—

Substitu-
tion of
new
section
for sec-
tion 276.

“276. On the admission of an appeal from an order, other than an order contained in a notice issued under section 140, section 176, section 181, section 206 or section 238, where the appellate authority so directs, all proceedings to enforce the order and all prosecutions for any contravention thereof shall be held in abeyance pending the decision of the appeal and, if the order is set aside on appeal, disobedience thereto shall not be deemed to be an offence.”

Suspension
of action
pending
appeal.

157. In section 280 of the principal Act, in sub-section (2),—

Amend-
ment of
section
280.

(i) for clause (c), the following clause shall be substituted, namely:—

“(c) the tenure of office, salaries and allowances, provident funds, pensions, gratuities, leave of absence and other conditions of service of servants of Boards;”;

(ii) clauses (cc), (e) and (f) shall be omitted.

158. In section 281 of the principal Act,—

Amend-
ment of
section
281.

(a) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) The power to make rules under clause (c) of sub-section (2) of section 280 shall include the power to give retrospective effect from a date not earlier than the date of commencement of the Cantonments (Amendment) Act, 1983, to the rules or any of them but no retrospective effect shall be given to any rule so as to prejudicially affect the interests of any person to whom such rule may be applicable:

Provided that where any rule has to be given retrospective operation, the reasons therefor and the effect of giving such retrospective operation shall be published along with the draft of the rules when such draft is published for eliciting public opinion under sub-section (1) of section 280.”;

(b) in sub-section (2), for the words “rules so made”, the words “rules made under this Act” shall be substituted and after sub-section (2) as so amended, the following sub-section shall be inserted, namely:—

“(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”.

Amend-
ment of
section
282.

159. In section 282 of the principal Act,—

(a) for clause (2), the following clause shall be substituted, namely:—

“(2) the enforcement of compulsory vaccination and inoculation and levy of fees where such vaccination or inoculation is carried out at the houses of residents;”;

(b) for clause (4), the following clause shall be substituted, namely:—

“(4) the regulation of any description of traffic in the streets and the enforcement of measures for the reduction of noise caused thereby or the prohibition of any description of such traffic;”;

(c) in clause (6), after the words “the cantonment”, the words “and regulation and control of cattle pounds” shall be inserted;

(d) in clause (14), the words “pounds, washing-places,” shall be omitted;

(e) in clause (16), for the words and figures “under section 210”, the words and figures “under section 124 or section 210” shall be substituted;

(f) in clause (18), after the words “the cantonment”, the words “and the fees chargeable in respect thereof” shall be inserted;

(g) after clause (19), the following clause shall be inserted namely:—

“(19A) the form of and the particulars which shall be contained in a development scheme or an improvement scheme and the manner in which such scheme shall be framed or altered;”;

(h) in clause (21), after the word “animals”, the words “and the fees chargeable in respect thereof” shall be inserted;

(i) in clause (25),—

(a) in sub-clause (b), after the words “on hire”, the words “or used for hawking articles” shall be inserted;

(b) in sub-clause (c), after the words “for hire”, the words “or used for hawking articles” shall be inserted;

(j) after clause (27), the following clause shall be inserted, namely:—

“(27A) the prescribing of fee payable for any licence (except as otherwise specifically provided in the Act) or for any written permission granted by the Board;”;

(k) in clause (36), after the words “appears to the Board”, the words “to be not prejudicial to the maintenance of ecological balance and” shall be inserted;

(l) in clause (37), for the word “stables”, the words “stables, kennels, sties” shall be substituted;

(m) in clause (38), the word “and” occurring at the end shall be omitted;

(n) clause (39) shall be renumbered as clause (41) and before clause (41) as so renumbered, the following clauses shall be inserted, namely:—

“(39) the regulation of supply of copies of official documents and prescribing the fee payable in respect thereof;

“(40) the regulation of permission for granting licence for use of loud-speakers and prescribing the fee payable in respect thereof;”.

160. Section 283 of the principal Act shall be renumbered as sub-section (1) thereof, and—

Amendment of section 283.

(a) in sub-section (1) as so renumbered,—

(i) in clause (a), for the words “one hundred rupees”, the words “five hundred rupees” shall be substituted;

(ii) in clause (b), for the words “one hundred rupees” and “twenty rupees”, the words “five hundred rupees” and “fifty rupees” shall respectively be substituted;

(iii) in clause (c), for the words “ten rupees”, the words “fifteen rupees” shall be substituted;

(b) after sub-section (1) as so renumbered, the following sub-section shall be inserted; namely:—

“(2) Any such bye-law may also provide that a person contravening the same shall be required to remedy, so far as lies in his

power, the damage or mischief, if any, caused by such contravention.”.

Amendment of section 284.

161. In section 284 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Every bye-law made under this Act and every order made under sub-section (3) shall be laid as soon as may be after it is made, before each House of Parliament while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the bye-law or order or both Houses agree that the bye-law or order should not be made, the bye-law or order shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that bye-law or order.”.

Substitution of new section for section 286A.

162. For section 286A of the principal Act, the following section shall be substituted, namely:—

Power to delegate functions to the President, etc.

“286A. (1) The Board may, by a resolution passed in this behalf, delegate to the President, Vice-President, Executive Officer or Health Officer, subject to such conditions, if any, as may be specified in the resolution, all or any of its functions under clause (b) of sub-section (5) of section 119, section 161, section 163, section 168, section 169, section 196 and section 197.

(2) The civil area committee may, by passing a similar resolution, delegate, subject to such conditions, if any, as may be specified in such resolution, all or any of its functions under section 189 and section 195 to the Vice-President, Executive Officer or Health Officer.”.

Amendment of section 287.

163. In section 287 of the principal Act, in sub-section (2),—

(a) for the words “Indian Registration Act”, the words “Registration Act” shall be substituted;

(b) for the words “to the Board or”, the words “to the Executive Officer and the Defence Estates Officer and” shall be substituted.

Amendment of section 289.

164. In section 289 of the principal Act, for the words “by the Board”, the words “by the Executive Officer” shall be substituted.

Amendment of section 291.

165. In section 291 of the principal Act, after the words “municipal authorities respectively”, the words and figure “and the references to State Government in section 4 of that Act shall be construed as references to Central Government” shall be inserted.

Amendment of Schedule I.

166. In Schedule I to the principal Act,—

(a) for the word “distress”, the words “^{“distress”} attachment” shall be substituted;

(b) the following shall be inserted at the end, namely:—

“*Strike out whichever is not applicable.”

167. In Schedule II to the principal Act,—

Amendment of Schedule II.

(a) for the word “distrain”, the words “distrain* attached” shall be substituted;

(b) for the word “movable”, the words “movable* immovable” shall be substituted;

(c) for the word “seized”, the words “seized* attached” shall be substituted;

(d) the following shall be inserted at the end, namely:—

“*Strike out whichever is not applicable.”

168. For Schedule V to the principal Act, the following Schedule shall be substituted, namely:—

Substitution of new Schedule for Schedule V.

“SCHEDULE V

APPEALS FROM ORDERS

(See section 274)

1	2	3	4	5
S.No.	Section	Executive Order	Appellate Authority	Time allowed for appeal
1	126	Notice to remove, repair, protect or enclose a building, wall or anything affixed thereto, or well, tank, reservoir, pool, depression or excavation.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of notice.
2	134	Notice to fill up well, tank, etc., or to drain off or remove water.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of notice.
3	135	Notice requiring the owner to provide latrine, urinal, cess pool, dust-bin or other receptacle.	Board	Fifteen days from service of notice.
4	136	Notice requiring provision of sanitary facilities in market, school, theatre, or other place of public resort.	Board	Fifteen days from service of notice.
5	138	Notice for removal of congested building.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of notice.

1	2	3	4	5
S.No.	Section	Executive Order	Appellate Authority	Time allowed for appeal
6	140	Notice requiring a building to be repaired or altered so as to remove sanitary defects.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of notice.
7	142	Notice prohibiting owner or occupier to use a building or part of a building for human habitation.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Twenty-one days from service of notice.
8	176	Order directing a person to remove from the cantonment and prohibiting him from re-entering it without permission.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of notice.
9	181	(a) Refusal to sanction the erection or re-erection of a building in a civil area.	Board.	Thirty days from service of communication.
		(b) Refusal to sanction the erection or re-erection of a building in a cantonment (other than a civil area).	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of communication.
10	185	(a) Notice to stop erection or re-erection of, or to alter or demolish, a building in a civil area.	Board.	Thirty days from service of notice.
		(b) Notice to stop erection or re-erection of, or to alter or demolish, a building in a cantonment (other than a civil area).	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of notice.
11	187	Notice requiring the owner or occupier to alter or remove any projection or encroachment.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of notice.
12	188	Notice to pull down or otherwise deal with a building newly erected or rebuilt without permission over a sewer, drain, culvert, water course or water-pipe.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Thirty days from service of notice.
13	206	Notice prohibiting or restricting the use of a slaughter-house.	Officer Commanding-in-Chief, the Command, or other authority authorised in this behalf by the Central Government.	Twenty-one days from service of notice.
14	219	Notice requiring maintenance or closing of private source of public drinking water supply.	Board.	Fifteen days from service of notice.

1	2	3	4	5
S. No.	Section	Executive Order	Appellate Authority	Time allowed for appeal
15	221	Notice requiring the owner, lessee or occupier of a building or land to obtain water from a source of public water supply.	Board	Fifteen days from service of notice.
16	224	Notice for cutting off the connection between any source of public water-supply and any building or land to which water is supplied.	Board	Fifteen days from service of notice.
17	228	Notice directing disorderly person to remove from cantonment and prohibiting him from re-entering it without permission.	District Magistrate	Thirty days from service of notice.